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**CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI**

ORIGINAL APPLICATION No.210/881/2019

Date of decision: 03.01.2020

**CORAM:- R. VIJAYKUMAR, MEMBER (A).
R.N. SINGH, MEMBER (J).**

1. Mr. Pramod Pitambar Lade,
aged about 35 years,
Occupation: Service,
R/o C/O Arun Nagrale,
Takshashila Buddha Vihar
Vikas Nagar, Babupeth,
Chandrapur-442403.
2. Mrs. Ayesha Ansar Warsi,
aged about 38 years,
Occupation: Service,
R/O Indira Nagar,
Bombay Plot,
Near Asif's Shop,
Chandrapur-442401.

... Applicants.

(By Advocate Shri Swapnil Pathak)

VERSUS.

1. Union of India
Ministry of Finance,
Department of Revenue,
Central Board of Direct Taxes,
North Block, New Delhi-110001
through its Secretary.
2. The Union of India,
Ministry of Personnel,
Public Grievances and Pensions
(Department of Personnel and Training),
North Block, New Delhi-110001
through its Secretary.
3. The Central Board of Direct Taxes
Government of India,
Room No.245-B,

North Block, New Delhi-110001
Through its Secretary.

4. The Central Board of Direct Taxes Office of the Principal Chief Controller of Accounts, Zonal Accounts Office, C.G.O. Complex - "A" Wing 7th Floor, Seminary Hills, Nagpur-440006.
5. The Principal Chief Commissioner of Income Tax, (T.D.S.), Aayakar Bhavan, Telkhedi Road, Civil Lines, Nagpur-440001.
6. The Joint Commissioner of Income Tax (T.D.S.) Range-2, Telkhedi Road, Civil Lines, Nagpur-440001.
7. The Income Tax Officer, (T.D.S.) Ward-2 (3), Aayakar Bhavan, Jal Nagar, Railway Station Road, Chandrapur-442401.

... Respondents.

(By Advocate Shri R. R. Shetty)

O R D E R (O R A L)

Per: R.N. SINGH, MEMBER (J)

1. When the case is called out, Shri Swapnil Pathak, learned counsel for the applicants appeared.
2. Shri R. R. Shetty, learned counsel appeared for the respondents.
3. The matter is fixed for hearing on 22.01.2020 at Circuit Bench Sitting at Nagpur. However, the same is being taken up on being mentioned by the learned counsel for the applicant and on no objection from the learned counsel for the

respondents.

4. The learned counsel for the applicants seeks permission to withdraw the OA.

5. In view of the aforesaid, the OA is dismissed as withdrawn.

6. No order as to costs.

(R. N. Singh)
Member (J)

(R. Vijaykumar)
Member (A)

V.

